

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 607/96

New Delhi this the 4th day of November 1996

Hon'ble Shri S.R.Adige, Member(A)
Hon'ble Dr.A.Vedavalli, Member(J)

1. Lala Ram
S/o Shri Mukta Prasad,
R/o 650, Kamla Nehru Nagar,
Ghaziabad, UP
2. Dhamender Kumar
S/o Vijay Kumar
R/o S-1/84, Shastri Nagar,
Ghaziabad, UP.
3. Kanhiya Lal
R/o S-1/84 Shastri Nagar,
Ghaziabad, U.P.

(By Advocate: Ms. Kiran Chhabra)Applicants

Versus

1. The Chief Commissioner,
Income Tax Department,
Kanpur, U.P.
2. The Assistant Commissioner,
Income Tax Department
Aayakar Bhawan,
Meerut, U.P.
3. The Deputy Commissioner,
Income Tax Department,
Ghaziabad U.P.

(By Advocate: Shri M.L.Ohri)Respondents

ORDER(Oral)

Hon'ble Shri S.R.Adige, Member(A)

Heard.

2. The applicant's counsel states that the applicant is presently in employment with the respondents.
3. The prayer is for grant of temporary status and under the circumstances we dispose of this OA with a direction that in the event that the applicant files a written representation if not already filed,

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within four weeks from the date of receipt of a copy of this judgement setting out his grievances, the respondents will dispose of that representation in accordance with law by means of a detailed, speaking and reasoned order within two months of its receipt.

4. If any grievance still survives thereafter it will be open to the applicant to agitate the same through appropriate original proceedings in accordance with law if so advised. No costs.

A. Vedavalli
(DR. A. VEDAVALLI)
Member (J)

K. Adige
(S. R. ADIGE)
Member (A)

cc.